Rest rooms for coach attendants and Ticket Examiners

993. SHRI S. W. DHABE : SHRI N. K. BHATT :

Will the Minister of RAILWAYS be pleased to state :

(a) whether any restrooms, beds, cooking facilities etc. have been provided for the Attendants of the first Class Coaches and Travelling Ticket Examiners of the Second Class coaches; and

(b) if not, what steps Government propose to take to provide these amenities for such staff?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH) : (a) and (b) According to extent instructions, certain categories of non-running staff like Travelling Ticket Examiners, Coach Attendants etc. are permitted to avail of resting facility in the running rooms subject to spare accommodation being available there in after meeting the requirements of regular, running staff. Railways have also been advised to provide only rest room facility for certain categories of non-running staff like Travelling Ticket Examiners, Coach Attendants etc., on a programmed basis at stations where running room accommodation is not avaiF-able.

Recruitment to Class II, Class III and Class IV posts from Sweepers

994. SHRI S. W. DHABE : SHRI N. K. BHATT :

Will the Minister of RAILWAYS be pleased to state:

(a) the number of persons appointed to Class II, Class III and Class IV posts from amongst the sweepers (Safai Maj-doors) in the Central Railway during the last three years; and

(b) the number of quarters built for sweepers during the same period?

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THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH) : (a) and (b) It fo mation n being collected and will be laid on the Table of the Sabba.

Import of Weedicidcs

995. SHRI SYED NIZAM-UD-DIN: SHRI GANESH LAL MALI : SHRI SAT PAUL MITTAL :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that Government have decided not to allow any further import of 'weedicides' by Monsanto Chemicals of India Limited;

(b) if so, what are the details in this regard;

(c) whether it is also a fart 'hat in-spite of clear Government directions, the Chief Controller of Imports and Exports has issued import licences worth crores of rupees to this firm for import of weedicides; and

(d) if so, whether Government propose to institute an inquiry in the nutter?

THE DEPUTY MINISTER IN THE OF CHEMICALS MINISTRY AND FERTILIZERS (SHRI C. P. MAJHI): (a) to Government have rejected the (d) foreign collaboration proposals submitted by M/s. Monsanto Chemicals of India for the basic manufacture of CDA Technical etc, (Weedicides) and theii tetter of intent dated 6-5-70 for thest items has been treated as lapsed. M/s Monsanto Chemicals of India also hold a C.O.B. licence dated 8-2-71 for the manutaciure of pesticidal formulations includ ing the formulations of aforesaid weedicides in view of the rejection of their basit proposals, Government an manuracture considering the question of stoppage o: their imports of technical gade pesticide for formulation and also as to whethe their C.O.B. licence may also be can celled.